

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

M.A. 587/93

in

O.A. 778/92.

Dt. of Decision : 29.7.94.

Mr. P. Veerabhadraiah

.. Applicant.

Vs

1. General Manager,
SC Rly, Rail Nilayam,
Secunderabad.

2. Financial Adviser and
Chief Accounts Officer,
SC Rly, Rail Nilayam,
Secunderabad.

3. Sr. Divisional Personnel
Officer, SC Rly,
Vijayawada Division,
Vijayawada.

.. Respondents.

Counsel for the Applicant : Mr. M. Lakshmana Murthy

Counsel for the Respondents : Mr. D. Gopal Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

By xx xx xx xx xx xx xx xx

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Copy to:-

1. General Manager, South Central Railways, Rail Nilayam, Secunderabad.
2. Financial Adviser and Chief Accounts Officer, South Central Railways, Rail Nilayam, Secunderabad.
3. Senior Divisional Personnel Officer, South Central Railways, Vijayawada Division, Vijayawada.
4. One copy to Mr. M. Lakshmana Murthy, Advocate, ADITYA, West Malkajgiri, Hanamnpet, Hyderabad-47 (A.P.).
5. One copy to Mr. D. Gopal Rao, Addl. OGSC, CAT, Hyderabad.
6. One copy to Library.
7. One spare.

kku.

MA.587/93 in OA.778/92

ORDER

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri M. Lakshmana Murthy, learned counsel for the applicant and Sri D. Gopal Rao, learned counsel for the respondents.

2. The applicant in OA.778/92 preferred OA.781/93 praying for a direction to the respondents to implement the order of this Tribunal passed in MA.435/92 in TA.6/88 and to fix his final pension by taking into consideration his seniority as per the seniority list and to pay arrears of pension as directed in OA.778/92. In view of the relief claimed in OA.781/93, the same was treated as MA praying for implementation of the Judgement in OA.778/92 and accordingly it was registered as MA.587/93 in OA.778/92 as per order dated 23-7-1993.

3. The learned Standing Counsel for the respondents produced the pay sheets from November 1981 to May 1982 and also the pay register for June 1982. On perusal of the same, it can be stated that pension of the applicant was properly fixed.

4. The applicant also prayed for stepping up on the basis of the pay of his immediate junior. But such a stale claim which was made after a decade cannot be considered. Further, the main relief claimed is only for implementation of the judgements in MA.435/92 in TA.6/88 and OA.778/92. Hence, the claim in regard to stepping up cannot be considered.

5. In the result, the MA is dismissed. No costs.

(R. Rangarajan)
Member(Admn)

(V. Neeladri Rao)
Vice Chairman

Dated : July 29, 94
Dictated in Open Court

sk

Pragya
Dy. Registrar(Judl.)

74A/587/93
in
of 778/92

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(ADAM)

DATED: 29-7-1994

ORDER/JUDGMENT

T.A. No. / R.A. No. / C.A. No.

587/93

in

O.A. No. 778/92

(T.A. No.

(W.P. No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

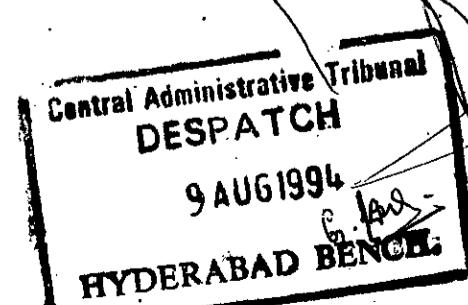
Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.



pvm